

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI, PRINCIPAL BENCH**

**Company Appeal (AT) (Ins.) No. 171 of 2021**

**In the matter of:**

**Paresh K. Shah**

**....Appellant**

**Vs.**

**C.A Nirav Anupam Tarkas & Anr.**

**...Respondents**

**Present**

**For Appellant: Mr. Gaurav Nair, Mr. Sumesh Dhawan, Mr. Varun Singh, Ms. Pranati Bhatnagar and Ms. Vatsala Kak, Advocates.**

**For Respondents: Mr. G.P. Madaan and Mr. Aditya Madaan, for R-1. Mr. Sumit Sharma, Advocate.**

**ORDER**  
**(Virtual Mode)**

**12.04.2021:** When the case was called out Learned Counsel for the Appellant is present. Learned Sri G.P. Madaan advocate appears on behalf of the Respondent No. 1. Respondent No. 1 has already accepted the Notice and prays time to file the Reply Affidavit. Prayer allowed. He is directed to file the same within two weeks.

Today when the case was called out, Learned Counsel for the Respondent No. 3 sought some more time to file 'Reply Affidavit' on account of the Pandemic at Mumbai.

Further, from the perusal of the Order dated 08.03.2021, Notice has been delivered to Respondent No. 2, but nobody appears on behalf of Respondent No. 2.

Ten-days time is given to Respondent No. 3 to file his 'Reply Affidavit'.

List the matter on **10<sup>th</sup> May, 2021**.

Learned Counsel for the Appellant has been directed to file Affidavit service on Respondent No. 2 through speed post/email.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*